be implemented by making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India which was announced through a Press Note dated 28-1-1983 and it is laid on the Table of the House. [Placed in Library. Sec No. LT 832/85]. So far, appointment/transfer of 12 Chief Justices from outside

High Courts have been made.

Four initial appointments of puisne Judges have also been made from outside. Transfers of puisne Judges, as such, have not been made.

- (c) As on 6-4-1985 8 Chief Justices and 4 Puisne Judges are functioning in High Courts outside their own States.
- (d) As on 6-4-1985 the High Courts of Allahabad, Andhra Pradesh, Gauhati, Karnataka, Kerala, Madhya Pradesh, and Punjab and Haryana do not have Judges from outside the States.

Expenditure incurred on Offices of Attorney General of India and Solicitor General of India

2271. SHRI E. AYYAPU REDDY: Will the Minister of LAW AND JULTICE be pleased to state the expenditure incurred on the offices of the Attorney General of India and the Solicitor General of India for the years 1983-84 and 1984-85?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ): The expenditure incurred on the office of the Attorney General of India for the year 1983-84 was Rs. 80,606.34, while for the year 1984-85, it was Rs. 1,05,177. The expenditure incurred on the Office of the Solicitor General of India for the year 1983-84 was Rs. 18,929 while no expenditure was incurred in this behalf for the year 1984-85 as no one was appointed as Solicitor General.

Appointment of Supreme Court Judges from Bar

2272. SHRI E. AYYAPU REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there has been no direct recruitment to the Supreme Court Bench from the Bar for the last ten years and more;
- (b) whether Government propose to evolve any scheme for recruiting directly to the Bench of Supreme Court so that at least one third of the Judges of Supreme Court are directly appionted from the Bar?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ): (a) The last direct recruitment to the Supreme Court Bench from the Bar was made in 1971.

(b) No, Sir.

Procurement of Rigs

- 2273. SHRI K. RAMAMURTHY: Will the Minister of PETROLEUM be pleased to state:
- (a) whether 75 per cent of our prognosticated reserves of 1700 billion tonnes of oil have still to be converted into geological inplace reserves;
- (b) whether by 1989-90, 206 rigs will be required to drill as many as 634 wells; and
- (c) if so, whether any detailed plan has been drawn for procuring the rigs from abroad or for manufacturing them within the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLIUM (SHRI NAWAL KISHORE SHARMA): (a) Approximately 75% of our prognosticated reserves of 17 billion tonnes have still to be converted into in-place reserves.

(b) and (c). The details regarding the requirement of rigs and their procurement during the Seventh Five Year Plan period will be available only after the finalisation of the Seventh Plan.

Codification and Implementation of Law Commission Reports

- 2274, SHRI K. RAMAMURTHY: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the number of recommedations that have been implemented by Government so